

ACT NO. III OF 1922.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 9th February, 1922.)

An Act to amend the Benares Hindu University Act, 1915.

XVI of 1915. **WHEREAS** it is expedient to amend the Benares Hindu University Act, 1915; It is hereby enacted as follows :—

1. This Act may be called the Benares Hindu University (Amendment) Act, 1922. Short title.

XVI of 1915. 2. For sub-section (2) of section 9 of the Benares Hindu University Act, 1915, the following shall be substituted, namely :— Amendment of section 9, Act XVI of 1915.

“(2) No person not being a Hindu shall become or be appointed a member of any Court other than the first Court unless he has been a member of the first Court.”

[Price one anna.]